

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S).47319/2024

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 21-06-2024
IN S.A. NO. 680/2021 21-06-2024 IN CRP NO. 1738/2021 PASSED BY THE
HIGH COURT OF JUDICATURE AT MADRAS]

V.C. THANGAMAGAN @ M.C. KALAITHANGAM

PETITIONER(S)

VERSUS

SAROJA AMMAL & ORS.

RESPONDENT(S)

(IA No.268010/2024-CONDONATION OF DELAY IN FILING and IA
No.268012/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.268013/2024-EXEMPTION FROM FILING O.T.)

Date : 03-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGHFor Petitioner(s) Mr. B. Karunakaran, AOR
Mr. S Suresh, Adv.
Mrs. Lavan Devi J, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard Sri B.Karunakaran, learned Advocate on Record,
at length.

We find no merit in the Special Leave Petition.

The Special Leave petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)(ANU BHALLA)
COURT MASTER (NSH)